



**THE TAMIL NADU LEGISLATIVE ASSEMBLY**

**FIFTH ASSEMBLY**

**THIRTEENTH SESSION -- FIRST MEETING**

**(20th February to 19th April 1975)**

**RESUME**

**GOVERNMENT OF TAMIL NADU  
1975**

**Legislative Assembly Department  
Fort. St. George, Madras-9**



**THE TAMIL NADU LEGISLATIVE ASSEMBLY**

**FIFTH ASSEMBLY - THIRTEENTH SESSION - FIRST MEETING**

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**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY DURING THE PERIOD FROM 20<sup>TH</sup> FEBRUARY TO 19<sup>TH</sup> APRIL 1975.**

The first meeting of Thirteenth Session of the Fifth Tamil Nadu Legislative Assembly which commenced on the 20<sup>th</sup> February 1975 was adjourned sine-die on the 19<sup>th</sup> April 1975.

**I. SITTINGS OF THE HOUSE**

The Legislative Assembly met for 46 days and in terms of hours, it sat for about 215 hours.

**II. CONDOLECNE RESOLUTIONS**

1. On 21<sup>st</sup> February 1975, the Hon. Speaker read the following áondolence Resolution:-

1937-ஆம் ஆண்டிலிருந்து 1939 ஆம் ஆண்டு வரையிலும், பின் 1946-ஆம் ஆண்டிலிருந்து 1952 -ஆம் ஆண்டு வரை தென் சென்னை மாநகர-மைய-பொது நகர்ப்புற (செய்யூட்டு வகுப்பு) தொகுதியிலிருந்தும் மற்றும் 1952-ஆம் ஆண்டிலிருந்து 1955-ஆம் ஆண்டு வரை சென்னை ஆயிரம் விளக்கு ஒதுக்கப்பட்ட தொகுதியிலிருந்தும் தேர்ந்தெடுக்கப்பட்டு அன்றைய ஒருங்கிணைந்த சட்டமன்றப் பேரவையில் உறுப்பினராகவும், 1946-ஆம் ஆண்டிலிருந்து 1955-ஆம் ஆண்டு வரை சட்டமன்றப் பேரவைத் தலைவராகவும் இருந்த திரு ஜே. சிவசண்முகம் பிள்ளை அவர்கள் 1.1.1975 ஆம் நாளன்று மறைந்ததைத் குறித்து இப்பேரவை தனது ஆழ்ந்த துயரத்தைத் தெரிவித்துக்கொள்கிறது. அவரது மறைவால் வருந்தும் குடும்பத்தினருக்கு இப்பேரவை தனது ஆழ்ந்த பரிவையும் இரங்கலையும் தெரிவித்துக் கொள்கிறது”.

The above resolution was passed nem con and the House adjourned for short time as a mark of respect to the deceased.

2. On the 17<sup>th</sup> April 1975, Hon. Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism moved the following Condolence Resolution:-

“இந்திய குடியரசின் முன்னாள் தலைவரும், இணையில்லாப்புகழ் பெற்ற தத்துவ பேரறிஞருமான டாக்டர் சர்வபள்ளி இராதாகிருஷ்ணன் அவர்கள் மறைந்தது குறித்து இம்மாமன்றம் தனது ஆழ்ந்த துயரத்தைத் தெரிவிப்பதோடு அன்னாரின் புகழாரந்த நினைவுக்கு அஞ்சலி செலுத்தி அவர் குடும்பத்தினருக்குத் தனது இரங்கலைத் தெரிவித்துக் கொள்கிறது.

The above resolution was passed nem con and the House adjourned for the day time as a mark of respect to the deceased.

### III. OBITUARY REFERENCES

Obituary references were made in the Assembly on the dates noted against each on the demise of the following persons and the Members stood in silence for a minute as a mark of respect to be deceased:-

- |   |  |                                 |
|---|--|---------------------------------|
| 1 | Thiru J. Jamal Mohideen, Ex. M.L.A.,(died on 24 <sup>th</sup> January 1975).   | 21 <sup>st</sup> February 1975. |
| 2 | Thirumathi Clubwala Jadav, former Member of the Legislative Council and a Social worker (died on 6 <sup>th</sup> February 1975). | 21 <sup>st</sup> February 1975. |
| 3 | Thiru L.N. Mishra, Union Minister for Railways (died on 3 <sup>rd</sup> January 1975).   | 21 <sup>st</sup> February 1975. |
| 4 | Thiru R. Thangavel, Ex. M.L.A., (died on 3 <sup>rd</sup> March 1975).  | 5 <sup>th</sup> March 1975      |
| 5 | Thiru A.Appu, Ex. M.L.A., (died on 5 <sup>th</sup> April 1975).  | 7 <sup>th</sup> April 1975.     |
| 6 | Thiru N. Duraipandian, Ex. M.L.A. (died on 15 <sup>th</sup> April 1975).   | 18 <sup>th</sup> April 1975.    |

### IV. QUESTIONS

Seven hundred and thirty nine starred Questions and five Short Notice Questions were answered on the Floor of the House. Answers to Sixty Unstarred Questions were placed on the Table of the House.

### V. PANEL OF CHAIRMEN

On the 21<sup>st</sup> February 1975, Hon. Speaker announced the following Panel of Chairmen for the Thirteenth Session of the Fifth Assembly:-

- (1) Dr.K. Nagarajan.
- (2) Thiru Duraimurugan.
- (3) Thiru K. Kamatchi.
- (4) Thiru K. Kalimuthu.
- (5) Thiru N. Dennis.
- (6) Thiru K. Kandasamy.

## **VI. STATEMENTS MADE BY HON. MINISTERS**

1. On the 22<sup>nd</sup> February, 1975, Hon. Thiru N.Rajangam, Minister for Harijan Welfare made a statement correcting the answers given to Supplementary Questions put by Thiruvalargal L.Ganesan and K.A. Wahab to Question No. 671, answered on the floor of the House on 29<sup>th</sup> March 1974.
2. On the 1st April 1975, Hon. DR.V.R. Nedunchezhiyan, Minister for Education and Tourism made a statement correcting the answer given to a supplementary Question put by Thiru R. Ponnappa Nadar to Question No.101 answered on the floor of the House on 28<sup>th</sup> February 1975.

## **VII. GOVERNOR'S ADDRESS**

Thiru K.K. Shah, Governor of Tamil Nadu, addressed the Members of both the House of the Legislature assembled together in the Legislative Assembly Chamber, Fort St.George, Madras at 10.00 a.m. on Thursday, the 20<sup>th</sup> February 1975.

The discussion on the Governor's Address took place in the Assembly for six days on 21<sup>st</sup>, 22<sup>nd</sup>, 24<sup>th</sup>, to 27<sup>th</sup> February 1975. 54 Members took part in the discussion. The Hon. Chief Minister replied to the debate on 27<sup>th</sup> February 1975. Thiru L.Ganesan moved the Motion of Thanks to the Governor's Address and Thiru T.P. Alagamuthu seconded. The amendments were moved to the Motion of Thanks on 21<sup>st</sup>, 22<sup>nd</sup>, and 23<sup>rd</sup> February 1975 and they were either put to vote and declared lost or deemed to have been withdrawn, on 27<sup>th</sup> February 1975.

The Motion of Thanks to the Governor's Address was adopted on the 27<sup>th</sup> February 1975.

## **VIII. RESOLUTION FOR THE REMOVAL OF THE HON. SPEAKER FROM THE OFFICE**

On 2<sup>nd</sup> April 1975, the Hon. Deputy Speaker read out to the House the following resolution, given notice of by Thiruvalargal K.T.K. Thangamani, A.R. Marimuthu, Thirumathi Satyavanimuthu, Thiruvalargal R.Ponnappa Nadar, G.R.Edmund and B. Venkatasamy.

“That this House resolves to remove the Hon. Speaker from his office for his various acts of commissions and omissions in respect of admitting Privilege Motions, protecting the ruling Party at all costs in various matters, etc.,”

The Hon. Deputy Speaker requested those who were in favour of leave being granted to raise in their places. As 35 members stood in favour of the Motion, the Hon. Deputy Speaker declared that leave had been granted.

On the same day, Thiru K.T.K. Thangamani moved the above resolution. Thirteen Members including the Hon. Leader of the House and the Hon. Speaker participated in the discussion. The resolution was put to vote and declared lost.

### IX. ADJOURNMENT MOTIONS

The following notices of motion for adjournment of the business of the House were brought before the House and the Hon. Speaker ruled them out of order after hearing both the Members and Hon. Ministers concerned.

<i>Sl. No.</i>	<i>Date</i>	<i>Name of Member</i>	<i>Subject matter</i>
1	24 <sup>th</sup> February 1975	Thiruvallargal R. Ponnappa Nadar, Dr.H.V. Hande, A.R.Marimuthu K.T.K.Tangamani and A.K.Subbiah.	To discuss about the failure of the Inter State talks on the sharing of Cauvery water.
2	25 <sup>th</sup> February 1975	Dr.H.V.Hande, Thiruvallargal J. James, K. Kandasamy, and K.T.K.Tangamani	To discuss about the drought conditions and water scarcity in the State.
3	26 <sup>th</sup> February 1975	Thiruvallargal Kovai Chezhan, J.James, A.R.Marimuthu and K.T.K.Tangamani.	To discuss about the strike in C.M.C. Hospital at Vellore.
4	27 <sup>th</sup> February 1975	Thiruvallargal K.T.K. Tangamani, G.R. Edmund, A. Subramaniam M.A.Latheef and R. Ponnappa Nadar.	To discuss about the attack on Thiru G.Venga, M.L.C., in front of M.L.A's Hostel.
5	12 <sup>th</sup> March 1975	Thiru K.T.K. Tangamani	To discuss about the serious situation arising out of new flag with State Symbol being flown in the Office of the Inspector-General of Police from 11 <sup>th</sup> March 1975.
6	15 <sup>th</sup> March 1975	Thiruvallargal K.T.K. Tangamani, Kovai Chezhan, J. James, A.R. Marimuthu and Sowdi S.Sudarabharathy and M.A.Latheef.	To discuss about the alleged arrest and detention of a Doctor and the continued strike in the C.M.C. Hospital at Vellore.
7	17 <sup>th</sup> March 1975	Thiru R.Ponnappa Nadar and Dr.H.V. Hande	To discuss about the collapse of a temple mandapam on 13 <sup>th</sup> March 1975 at Korakavadi village in South Arcot District.

<i>Sl. No.</i>	<i>Date</i>	<i>Name of Member</i>	<i>Subject matter</i>
8	19 <sup>th</sup> March 1975	Thiru Aladi Aruna	To discuss about the Serious situation arising out of Hon.Chief Minister's statement in the House on 17 <sup>th</sup> March 1975 disowning any aid for drought relief work from Centre.
9	21 <sup>st</sup> March 1975	Thiru J.James	To discuss about the strike of House Surgeons in the State.
10	24 <sup>th</sup> March 1975	Thiru K.T.K. Tangamani, Dr.H.V.Hande and Thiru V.M. Abdul Jabbar.	To discuss about the creation of a separate drought relief fund for the State and its consequences thereof.
11	27 <sup>th</sup> March 1975	Thiruvallargal K.T.K. Tangamani, Kovai Chezhian, J. James and M. Surendran.	To discuss about the incident in the Law College Hostel on 24 <sup>th</sup> March 1975.
12	27 <sup>th</sup> March 1975	Thiruvallargal J.James and K.T.K.Tangamani.	To discuss about the food poison in the Midday Meals served to the students of Kottorpuram Corporation School.
13	29 <sup>th</sup> March 1975	Dr.H.V.Hande	To discuss about the serious situation arising out of the five days fast undertaken by the farmers of Thanjavur District in protest against the coercive steps adopted by procurement officials.
14	Ist April 1975	Dr. H.V.Hande, Thirumathi Jothi Venkatachellam, Thirumathi T.N. Anandanayaki Thiru K.T.K.Tangamani and Thirumathi Sathyavanimuthu.	To discuss about the continued strike by the House surgeons in the State.

<i>Sl. No.</i>	<i>Date</i>	<i>Name of Member</i>	<i>Subject matter</i>
15	5 <sup>th</sup> April 1975	Thiru K.T.K. Tangamani	To discuss about the serious situation arising out of power cut affecting further power situation in the State.
16	5 <sup>th</sup> April 1975	Thiru J. James and Thiru P.Soundarapandian.	To discuss about the indefinite closure of the operation theatre in Government Headquarters Hospital, Tiruchirappalli.
17	10 <sup>th</sup> April 1975	Thiruvalargal K.T.K. Tangamani and K.N. Kumaraswamy.	To discuss about the imposition of cent percent power cut for Industries affecting most of the small scale Industries in Madras and Textiles in Coimbatore.
18	15 <sup>th</sup> April 1975	Thiruvalargal K.T.K. Tangamani and J.James	To discuss about the bomb found by the side of the Central Library Authority Building and the consequences thereon.
19	18 <sup>th</sup> April 1975	Thiru K.T.K. Tangamani	To discuss about the death of a prisoner in Madurvayal Police Station on 11 <sup>th</sup> April 1975.

**X. STATEMENTS MADE UNDER RULE 41 OF THE ASSEMBLY RULES**

**Twenty-nine STATEMENTS WERE MADE ON THE FLOOR OF THE HOUSE BY THE HON. MINISTERS UNDER RULE 41 OF THE ASSEMBLY RULES ON THE FOLLOWING MATTERS OF URGENT PUBLIC IMPORTANCE**

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister</i>	<i>Minister who made the statements.</i>	<i>Subject matter.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
1	26 <sup>th</sup> February 1975.	Dr. H.V. Hande and Thiru N.K. Palanisamy.	Hon. Thiru Mannai P. Narayanasamy, Minister for Local Administration.	The scarcity of drinking water in the city of Madras.
2	4 <sup>th</sup> March 1975.	Thriu P.Soumudarapandian	Do	The scarcity of drinking water in the Tiruchirapalli Town,
3	12 <sup>th</sup> March 1975.	Dr.H.V. Hande.	Hon. Thiru K.Anbzhagan Minister for Public Health.	The prevalence of cholera and other deadly diseases in Ramanathapuram district.
4	15 <sup>th</sup> March 1975.	Thriu Kovai Chezhan.	Hon. Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism.	The inordinate delay on the part of the Government in merging Grades I and II Tamil Pandits into one single category.
5	17 <sup>th</sup> March 1975	Thiru P.Soundara pandian and Dr.H.V.Hande.	Hon. Thiru S. Madhavan, Minister for Food and Co-operation.	The stagnation of handloom cloth in Tamil Nadu and the consequent sufferings of weavers.
6	20 <sup>th</sup> March 1975	Thiru P. Soundarapandian	Hon. Thiru Si.Pa.Aditanar, Minister for Agriculture	The continued strike in the Pugalur Sugar Factory and the consequent hardship to Agriculturists.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister</i>	<i>Minister who made the statements.</i>	<i>Subject matter.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
7	20 <sup>th</sup> March 1975	Thiru V.M. Abdul Jabbar.	Hon.Thiru S.J. Sadiq Pasha, Minister for Industries.	The Plight of about 3,000 coir rope labourers at Salem due to the ban imposed on export of coir fibre by the Kerala Government outside their State.
8	24 <sup>th</sup> March 1975	Thiru J.James.	Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism.	The fire accident occurred in Januray, 1975 destroying two buildings of the Villoornikonam Government Middle school in Kanyakumari district.
9	3 <sup>rd</sup> April 1975.	Thiru M.Muthiah.	Hon. Thiru Mannai P. Narayanasamy, Minister for Local Administration.	The scarcity of drinking water in certain places in Ottapipidaram sub-taluk in Tirunelveli district.
10	5 <sup>th</sup> April 1975	Thiru K.N. Kumarasamy and N. Marudhachalam	Hon. Thiru S. Madhavan, Minister for Food and Co-operation.	The non-availability of food articles in the Co-operative stores in Palladam Taluk and the consequent sufferings of the labourers in that area.
11	5 <sup>th</sup> April 1975	Thiru N. Veerasamy	Hon. Thiru S.J. Sadiq Pasha, Minister for Industries.	The Serious situation prevailing amongst the Electricity Board labourers due to the failure of the Board to revise their pay scales as per the agreement reached on Ist December 1974.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister</i>	<i>Minister who made the statements.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)	(5)
12	7 <sup>th</sup> April 1975	Thiru K.N.Kumarasamy	Hon. Thiru N. Rajangam, Minister for Harijan Welfare.	The sufferings caused to more than 1,500 families of Ceylon repatriates due to the failure to give employment to them in Kolapalli of Cherangode Firka Palladam Taluk.
13	9 <sup>th</sup> April 1975	Thiru J.James	Hon. Thiru N. Rajangam, Minister for Harijan Welfare.	The closure of pathway leading to Thackoor Harijan Colony in Aruvikarai village Kalkulam taluk, Kanyakumari district.
14	10 <sup>th</sup> April 1975	Thiru P.Soundarapandian	Hon. Thiru A.P. Dharmalingam, Minister for Revenue.	The fire accident in Mullaiyur in Tiruchirapalli district and the consequent sufferings of the affected persons.
15	11 <sup>th</sup> April 1975	Thiruvalrgal G.R. Edmund, J.James and Alagarsamy.	Hon. Thiru K.Anbzhagan, Minister for Public Health.	The letting out of waste water by the Sun Papers Mills into Thambaraparani river and the consequence thereof.
16	11 <sup>th</sup> April 1975	Thiru Aladi Aruna and Dr.H.V.Hande	Hon. Thiru S.J. Sadiq Pasha, Minister for Industries.	The sudden action of Electricity Board in giving notices to the consumers to remit enhanced to remit enhanced rates of deposit.
17	15 <sup>th</sup> April 1975	Thiru P.Soundarapandian	Hon. Thiru K. Anbzhagan, Minister for Public Health.	The prevalence of Cholera in Senthamangalam and the surrounding places in Salem district.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister</i>	<i>Minister who made the statements.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)	(5)
18	15 <sup>th</sup> April 1975	Thiru Kovai Chezhiyan	Hon. Thiru K. Anbhazhagan, Minister for Public Health.	The defects in the instruments kept in the cardiology Block of the General Hospital.
19	16 <sup>th</sup> April 1975	Thiru A.R. Marimuthu	Hon. Thiru S. Madhavan, Minister for Food and Co-operation.	The non-availability of loan through land development and Nationalised Banks for sinking of bore wells in Mathukoor and Pattukottai firkas.
20	16 <sup>th</sup> April 1975	Thiru C.Aranganayakam	Hon. Thiru Madhavan, Minister for Food and Co-operation.	The judgment of High Court striking down Art. I Schedule I of the Tamil Nadu Court Fees and Suits Valuation Act and the consequences thereof.
21	16 <sup>th</sup> April 1975	Thiru A.Subramaniam	Hon. Thiru K.Rajaram, Minister for Labour.	The hardship caused to the labourers of Southern Structural of India at Ambattur by the non co-operation attitude of the management in solving the labourers problem.
22	18 <sup>th</sup> April 1975	Thiru J.James	Hon. Thiru S.J. Sadiq Pasha, Miniter for Industries.	The closure of several cashew factories in Tamil Nadu especially in Kanyakumari district as the Government of Kerala has prevented the movement of raw cashew into Tamil Nadu.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister</i>	<i>Minister who made the statements.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)	(5)
23	18 <sup>th</sup> April 1975	Thiru G.R. Edmund	Hon. Thiru Si.P.A.Aditanar. Minister for Agriculture.	The stagnation in the sale of cotton due to the sudden fall of its price all over Tamil Nadu resulting in the sufferings of Agriculturists.
24	18 <sup>th</sup> April 1975	Thiru J. James	Hon. Thiru V.Rajangam, Minister for Harijan Welfare.	The death of several Ceylon repatriates settled at Gangaikondan and Kalloor in Tirunelveli district during the past six months due to poverty and unemployment and the grave situation prevailing among them.
25	19 <sup>th</sup> April 1975	Thiruvallargal S.Alagarsamy C. Aranganayakam and Dr.H.V.Hande	Hon. Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism.	The confusion in the P.U.C. examination on 27 <sup>th</sup> March 1975 due to dubious headings in question papers on physics and Mathematics.
26	19 <sup>th</sup> April 1975	Dr.H.V.Hande	Hon. Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism.	The serious situation prevailing in the Central Polytechnic, Madras due to the strike by the students.
27	19 <sup>th</sup> April 1975	Thiru K.Kandasamy	Hon. Thiru P.U.Shanmugam, Minister for Public Works.	The attempt of some persons to divert the surplus water of Periar-Vaigai Channels to Ramanathapuram area ignoring the rights of Usilampatti and Tirumangalam taluks.

<i>Serial Number</i>	<i>Date on which the statement was made.</i>	<i>Name of the Member who called the attention of the Minister</i>	<i>Minister who made the statements.</i>	<i>Subject matter.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
28	19 <sup>th</sup> April 1975	Thiru S.Duraisamy	Hon. Thiru K.Rajaram, Minister for Labour.	The electricity cut to the Somasundara Mills, Tiruppur and consequent sufferings to the labourers.
29	19 <sup>th</sup> April 1975	Thiru J.James.	Hon. Thiru A.P. Dharmalingam, Minister for Revenue.	The sudden outbreak of fire on 25 <sup>th</sup> February 1975 in Thadikkaran Konam, Thovalai Taluk in Kanyakumari district.

**XI. STATEMENTS UNDER RULE 82 OF THE ASSEMBLY RULES:-**

**FOUR STATEMENTS WERE MADE BY THE HON. MINISTERS UNDER RULE 82 OF THE ASSEMBLY RULES:-**

<i>Serial Number and date.</i>	<i>Minister who made the Statement.</i>	<i>Subject matter.</i>
1. 3rd March 1975	Hon. Thiru S. Madhavan, Minister of Food and Co-operation.	The allegation made by Dr. H.V.Hande about the withdrawal of a case against one Thiru Rajamanickam.
2. 3rd March 1975	Hon. Thiru P.U. Shamugam, Minister for Public Works.	Clarification of certain points made by Dr. H.V.Hande in regard to the contracts given to Thiru Abdul Salam of Arakandanallur.
3. 4th April 1975	Hon. Dr. M.Karunanidhi, Chief Minister.	The allocation of funds to the Drought Relief Schemes.
4. 10th April 1975.	Hon. DR. M.Karunanidhi, Chief Minister.	Correcting the statement already made by him on 1st April 1975 in regard to the appearance of Chinese fishing boats in Indian Sea.

**XII. FINANCIAL BUSINESS**

The Budget for the year 1975-76 was presented to the Legislative Assembly by the Hon. Dr.M.Karunanidhi, Chief Minister on the 1st March, 1975.

The General discussion on the Budget took place for seven days on the 3rd to 8th and 10th March, 1975. The Hon. Chief Minister replied to the debate on the 10th March, 1975. Discussion on the voting of Demands for Grants lasted for twenty four days namely the 11th to 15th 17th to 22nd, 24th to 25th, 27th, 29th, 31st March, 1st to 5th, 7th to 10th April 1975.

Out of 2,049 cut motions received 1,949 cut motions were admitted. They were either withdrawn or deemed to have been withdrawn.

The Appropriation Bill relating to the Budget was introduced in the Assembly on 10th April 1975 and it was considered and passed on the 11th April 1975.

(2) On the 20th March 1975, the House voted in full the Demands for Advance Grants for the year 1975-76. The Tamil Nadu Appropriation (Vote on Account) Bill, 1975 (L.A. Bill No. 10 of 1975) relating to the Advance Grants was considered and passed on the 21st March 1975.

(3) The Final Supplementary Statement of Expenditure for the year 1974-75 was presented to the Assembly by Hon. Dr.M.Karunanidhi, Chief Minister on the 22nd March 1975 and it was discussed and voted on the 25th March 1975. The Appropriation Bill relating

to the Final Supplementary Statement of Expenditure was introduced on the 25th March 1975 and it was considered and passed on the 29th March 1975.

### XIII. LEGISLATIVE BUSINESS

The following bills were introduced, considered and passed on the dates noted against each.

<i>Serial Number</i> (1)	<i>Name of Bill</i> (2)	<i>Date of Introduction</i> (3)	<i>Date of Consideration.</i> (4)
1	The Tamil Nadu Contingency Fund (Amendment) Bill,1975 (L.A. Bill No.1 of 1975)	24 <sup>th</sup> February 1975	28 <sup>th</sup> February 1975
2	The Indian Ports (Tamil Nadu Amendment) Bill, 1975 (L.A. Bill No.5 of 1975)	7 <sup>th</sup> March 1975	16 <sup>th</sup> April 1975
3	The Tamil Nadu Land Encroachment (Amendment) Bill,1975 (L.A. Bill No.6 of 1975)	8 <sup>th</sup> March 1975	16 <sup>th</sup> April 1975
4	The Tamil Nadu Indebted Agriculturists (Temporary Relief) Bill,1975 (L.A. Bill No.7 of 1975)	8 <sup>th</sup> March 1975	11 <sup>th</sup> March 1975
5	The Tamil Nadu Gaming (Amendment) Bill,1975 (L.A. Bill No.8 of 1975)	17 <sup>th</sup> March 1975	15 <sup>th</sup> April 1975
6	The Tamil Nadu Cultivating Tenants Protection and Payment of Fair Rent (Amendment) Bill, 1975(L.A. Bill No.9 of 1975)	18 <sup>th</sup> March 1975	---
7	The Tamil Nadu Appropriation (Vote on Account) Bill,1975 (L.A. Bill No.10 of 1975)	20 <sup>th</sup> March 1975	21 <sup>st</sup> March 1975
8	The Tamil Nadu Appropriation Bill,1975 (L.A. Bill No.11 of 1975)	25 <sup>th</sup> March 1975	27 <sup>th</sup> March 1975

<i>Serial Number</i> (1)	<i>Name of Bill</i> (2)	<i>Date of Introduction</i> (3)	<i>Date of Consideration.</i> (4)
9	The Tamil Nadu Catering Establishments (Amendment) Bill 1975 (L.A. Bill No.12 of 1975)	3 <sup>rd</sup> April 1975	19 <sup>th</sup> April 1975
10	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Second Amendment Bill,1975 (L.A. Bill No.13 of 1974)	5 <sup>th</sup> April 1975	18 <sup>th</sup> April 1975
11	The Tamil Nadu Occupants of Kudiyiruppu (Protection from Eviction) Re-enacting Bill, 1975 (L.A. Bill No.14 of 1975)	9 <sup>th</sup> April 1975	18 <sup>th</sup> April 1975
12	The Tamil Nadu Appropriation (No.2) Bill,1975 (L.A. Bill No.15 of 1975)	10 <sup>th</sup> April 1975	11 <sup>th</sup> April 1975
13	The Tamil Nadu Electricity Duty (Amendment) Bill,1975 (L.A. Bill No.16 of 1975)	11 <sup>th</sup> April 1975	18 <sup>th</sup> April 1975
14	The Madras City Police (Amendment) Bill,1975 (L.A. Bill No.17 of 1975)	16 <sup>th</sup> April 1975	19 <sup>th</sup> April 1975
15	The Tamil Nadu General Sales Tax (Amendment) Bill,1975 (L.A. Bill No.18 of 1975)	16 <sup>th</sup> April 1975	18 <sup>th</sup> April 1975
16	The Tamil Nadu Chit Funds (Amendment) Bill, 1975 (L.A. Bill No.19 of 1975)	18 <sup>th</sup> April 1975	19 <sup>th</sup> April 1975
17	The Madurai City Municipal Corporation(Amendment) Bill,1975 (L.A. Bill No.20 of 1975)	18 <sup>th</sup> April 1975	19 <sup>th</sup> April 1975
18	The Indian Stamp (Tamil Nadu Amendment) Bill,1975 (L.A. Bill No.21 of 1975)	18 <sup>th</sup> April 1975	19 <sup>th</sup> April 1975
19	The Madras City Tenants Protection (Amendment) Bill,1974 (L.A. Bill No.47 of 1974)	19 <sup>th</sup> December 1974	18 <sup>th</sup> April 1975

<i>Serial Number</i> (1)	<i>Name of Bill</i> (2)	<i>Date of Introduction</i> (3)	<i>Date of Consideration.</i> (4)
20	The Tamil Nadu Prevention of Begging Amendment Bill,1974 (L.A. Bill No.48 of 1974)	19 <sup>th</sup> December 1974	16 <sup>th</sup> April 1975
21	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Fourth Amendment Bill,1974 (L.A. Bill No.49 of 1974)	16 <sup>th</sup> December 1974	11 <sup>th</sup> April 1975
22	The Tamil Nadu Agricultural Lands Record of Tenancy Rights (Amendment) Bill,1974 (L.A. Bill No.50 of 1974)	18th December 1974	16 <sup>th</sup> April 1975
23	The Tamil Nadu Inam Estates and Minor Inams (Abolition and Conversion into Ryotwari) Amendment Bill,1974 (L.A. Bill No.61 of 1974)	23 <sup>rd</sup> December 1974	16 <sup>th</sup> April 1975
24.	The Tamil Nadu Societies Registration Bill 1972 (L.A.Bill No.53 of 1972)(as amended by the Joint Select Committee).	23rd December 1974	15 <sup>th</sup> April 1975

#### **XIV. GOVERNMENT RESOLUTIONS**

1.On the 18<sup>th</sup> April,1975 Hon. Thiru A.P. Dharmalingam, Minister for Revenue, moved the following Resolution:-

“That the following draft Notification to be issued under clause (b) of sub-section (2) of section 1 of the Tamil Nadu Urban Land Tax Act, 1966 (Tamil Nadu Act 12 of 1966), be approved as required by the sub-section (4) of the said section.

#### **DRAFT NOTIFICATION**

Under clause(b) of sub-section(2) of section I of the Tamil Nadu Urban Lands Tax Act, 1966 (Tamil Nadu Act 12 of 1966), the Governor of Tamil Nadu hereby directs that the said Act shall come into force on the date of the publication of this Notification in the Tamil Nadu Government Gazette, in the areas specified in column (3) of the Table below in the villages mentioned in column(2) of the said Table, which are included within the jurisdiction of the Madurai City Municipal Corporation in the Rural Development and Local Administration Department Notification No. II(2)/RUL/523(n)/74 dated, the 30<sup>th</sup> January 1974, published at page I of Part II-Section 2 of the Tamil Nadu Government Gazette Extraordinary, dated the 30<sup>th</sup> January 1974.

**THE TABLE**

<i>Serial No. and Name of the Village</i> (1)	<i>R.S.Numbers</i> (2)
1. 21 Vilangudi	113 part, 114 to 118, 123 to 145, 147 to 152, 155,156, 199 to 203, 205, 206, and 209,294.
2 52 Thathaneri	76 to 125
3 51 Sellur	Entire village.
4 136 Beebikulam	11 to 39 (entire portion now lying outside the Corporation limits)
5 50 Tallakulam	Entire village
6 49 Managiri (I Bit)	1 to 26
7 39 Sathamangalam	Entire Village
8 37 Villupuram	2 to 32
9 24 Madakulam village	Entire Revenue village now lying outside the Corporation limits
10 22 Arappalayam	Entire village
11 23 Ponmeni	Entire village now lying outside the Corporation limits
12 20 Kokkalappi	Entire village.
13 19 Kochadal.	Entire village.

The above Resolutions was put and carried.

2.On the 19<sup>th</sup> April 1975, Hon. Thiru Si.PA.Aditanar, Minister for Agriculture, moved the following Resolution:-

“That the following draft of a rule to be issued by the State Government under section 7 of the Cotton Transport Act, 1923 (Central Act III of 1923), amending the rules issued under the said section, be approved as required by section 8 of the said Act”.

## DRAFT NOTIFICATION

In exercise of the powers conferred by section 7 of the Cotton Transport Act, 1923 (Central Act III of 1923), the Governor of Tamil Nadu hereby makes the following amendments to the Rules, published with the late Food and Agriculture Department Notification No.51, dated 7<sup>th</sup> December 1950, at pages 575 to 583 of the Rules Supplement to Part I of the Fort St. George Gazette, dated the 26<sup>th</sup> December 1950, subsequently amendment, the same having been approved by Resolutions of both the Houses of the Legislature, as required by section 8 of the said Act.

## AMENDMENT

In the said rules:-

(a) in rule I, for the words “Director of Agriculture, Madras”. The words “Director of Agriculture, Tamil Nadu” shall be substituted; and

(b) in the third proviso to sub-rule (ii) of rule 10 for the words “the Other Government Department of the Madras State, Madras Government Institutions and Madras State Khadi and Village Industries Board”, the words “the other Government Departments of the State of Tamil Nadu, Tamil Nadu Government Institutions and Tamil Nadu State Khadi and Village Industries Board” shall be substituted.

The above Resolution was put and carried.

## XV. GOVERNMENT MOTIONS

On the 27<sup>th</sup> February and 5<sup>th</sup> April, 1975 the Hon. Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism moved a motion for suspension of Question hour for that days and it was passed unanimously.

2. On the 18<sup>th</sup> March 1975, Hon. Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism moved the following motions and they were put and carried-

“That with reference to Rule 183 of the Tamil Nadu Legislative Assembly Rules, this Assembly to proceed, on a date to be fixed by Hon. Speaker, to elect fourteen members to be members of the Committee of Privileges for the financial year 1975-76”.

“That with reference to Rule 221(1) of the Tamil Nadu Legislative Assembly Rules, this Assembly to proceed on a date to be fixed by Hon. Speaker, to elect thirteen members to be members of the House Committee for the financial year 1975-76.

4. On the 21<sup>st</sup> March, 1975, Hon. Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism moved the following motions and they were put and carried:-

“That, with reference to Rule 164 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen members to be members of the Committee on Estimates for the year 1975-76”.

“That, with reference to Rule 173 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen members to be members of the Committee on Public Accounts for the year 1975-76”.

“That, with reference to Rule 182-A of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen members to be members of the Committee on Public Undertakings for the year 1975-76”.

5. On 16<sup>th</sup> April 1975, Hon. Dr. M.Karunanidhi, Chief Minister moved for the suspension of rule 41(3) of the Assembly Rules.

6. On the 18<sup>th</sup> and 19<sup>th</sup> April 1975, Hon. Dr.V.R. Nedunchezhiyan, Minister for Education and Tourism moved for the suspension of Rules 41(3) of the Assembly Rules.

The above motions were put and carried.

7. On the 19<sup>th</sup> April 1975, Hon. V.R. Nedunchezhiyan, Minister for Education and Tourism, moved a motion for the change of order of Bills for taking into consideration. The motion was put and carried.

## **XVI. MOTION FOR LEAVE OF ABSENCE OF MEMBER**

On the 5<sup>th</sup> April 1975, Thiru R. Ponnappa Nadar, moved that under Rule 15 of the Tamil Nadu Legislative Assembly Rules Leave of absence be granted to Thiru O.N. Sundaram for sixty days from 28-8-1974.

The motion was put and carried.

## **XVII. COMMITMENT TO JAIL FOR CONTEMPT OF THE HOUSE**

On the 19<sup>th</sup> April 1975, Hon. Dr.V.R. Nedunchezhiyan, Minister for Education and Tourism moved the following motions:-

1.”This House resolves that the person calling himself Jora Parasurm Prabhu who shouted slogans and threw pamphlets from Speaker’s Gallery on the Floor of the House at 12-15 p.m., to day, 19-4-1975 and who was taken into custody immediately thereafter, has committed a grave offence and is guilty of gross contempt of this House.

This House further resolves that he be sentenced to 15 days simple imprisonment and be sent to the Central Jail, Madras”.

2. “This House resolves that the persons calling themselves Udaya Rani, Valli Rani, Barani Hitler and Muraj Mussolini who shouted slogans and threw pamphlets from Speaker’s Gallery on the floor of the House at 12-15 p.m. today, 19-4-1975 and who were

taken into custody immediately thereafter, have committed a grave offence and are guilty of gross contempt of this House.

This House further resolves that those four persons aged 18, 17, 14 and 12 may be left with admonition”.

The above two motions were put and carried.

### **XVIII. PRIVILEGE MATTERS**

1. On the 24<sup>th</sup> February 1975, Thiruvallur K.T.K. Tangamani, Kovai Chezhian and A. Subramaniam raised a matter of privilege in regard to the alleged statement made to the press by the Hon. Minister for Public Works on 21<sup>st</sup> January 1975 casting reflections on the Committee on Estimates for 1973-74 and its Chairman. The Hon. Speaker ruled that there was no prima facie case of breach of privilege after hearing the Hon. Minister.

2. On the 25<sup>th</sup> February 1975, the Hon. Speaker referred to notices of breach of privilege given by Thiruvallur Kovai Chezhian, V. Krishnamoorthy, K.T.K. Tangamani and Thirumathi Sathianimuthu in regard to certain publication in Annai Nadu, Makkal Kural, Thennagam and Sam Needhi casting reflections upon the Chairman and the Committee on Estimates and ruled that there was prima facie case of breach of privilege and referred the matter to the Committee of Privileges for examination and report.

3. On the 3<sup>rd</sup> April 1975, Hon. Speaker referred to a matter of privilege raised by Thiru K.T.K. Tangamani on 2<sup>nd</sup> April 1975 in regard to certain remarks made by Thiru N. Veerasamy during the discussion on the resolution relating to the removal of the Hon. Speaker, about the Leaders of the Opposition Parties and ruled that there was no prima facie case of breach of privilege.

4. On the 11th April 1975, Thiruvallur K.T.K. Thangamani, J. James, A. Subramaniam, M. Surendran and Kovai Chezhian raised a matter of privilege against the Hon. Minister for Religious Endowments for having made a statement on 10th April 1975 that a diamond necklace was offered by the Prime Minister of India to the Kanniyakumari Amman Temple and contended that the Hon. Minister deliberately misled the house by giving wrong information. Hon. Minister for Religious Endowments expressed his regret and the matter was closed.

5. On the 18<sup>th</sup> April 1975, Thiru K.T.K. Tangamani raised a matter of privilege in regard to the issue of a Government Order reducing the fees for liquor permit without consulting the House while it was in Session. Hon. Speaker withheld his consent to raise the matter, as there was no prima facie case of breach of privilege.

6. On the 19<sup>th</sup> April 1975, Thiruvallur N. Veerasamy and Thoppur Thiruvengadam raised a matter of privilege against the Tamil daily ‘Makkal Kural’ for publication of a distorted and misleading version about the report of the Committee on Public Undertakings in its issue, dated 18<sup>th</sup> April 1975. Hon. Speaker ruled that there was prima facie case of breach of privilege, but however, dropped the matter with a warning to the newspaper.

### XIX. CONSTITUTION OF COMMITTEES

The following Committees were constituted for the year 1975-76:-

- 1 Business Advisory Committee.
1. Committee of Privileges.
2. House Committee
3. Committee on Delegated Legislation.
4. Committee on Rules.
5. Committee on Government Assurances.
6. Committee on Estimates.
7. Committee on Public Accounts.
8. Committee on Public Undertakings.

Names of Members of the Assembly to the Committees along with the names of Members of the Legislative Council are given in Appendix I.

### XX. PRESENTATION OF REPORTS OF THE COMMITTEE

The following reports were presented to the House on the dates noted against each-

<i>Serial Number</i>	<i>Report</i>	<i>Date of Presentation</i>
1	Report of the Committee on Public Undertakings on the accounts relating to the Tamil Nadu Electricity Board contained in the Report of the Comptroller and Auditor General of India for 1970-71.	24 <sup>th</sup> February 1975.
2	Sixth and Seventh Reports of the Committee on a Delegated Legislation.	10 <sup>th</sup> March 1975.
3	Report of the Committee of Privileges against Thiru Abdul Salam of Arakandanallur for casting aspersions on the Chairman and Members of the Committee on Estimates in his lawyers notice issued to the Editor of Makkal Kural.	31 <sup>st</sup> March 1975.
4	Report of the Committee on Estimates on the action taken by the Government on the Employment and Training.	3 <sup>rd</sup> April, 1975.
5	Eighth Report of the Committee on Government Assurances.	4 <sup>th</sup> April, 1975.

<i>Serial Number</i>	<i>Report</i>	<i>Date of Presentation</i>
6	Report of the Committee on Public Accounts on – 1. The Accounts of the Government of Tamil Nadu for 1971-72. 2. The Excess over Voted Grants and Charged Appropriation for 1970-71.	18 <sup>th</sup> April, 1975
7	Report of the Committee on Public Undertakings on the Tamil Nadu Water Supply and Drainage Board.	18 <sup>th</sup> April, 1975
8	Report of the Committee on Estimates on Public Libraries.	18 <sup>th</sup> April, 1975
9	Reports of the Committee on Estimates on 1. Jails Department --- 2. Co-operative Sugar Mills--- 3. The Compensations and Assignments to Local Bodies and Panchayat Raj Institutions. 4.	19 <sup>th</sup> April 1975.

### XXI RETURN OF ASSETS

The details Return of Assets of Hon. Ministers and Members placed on the Table of the House on 19<sup>th</sup> April 1975 are as follows:-

As on 31 <sup>st</sup> March 1971	--	2 Members.
As on 31 <sup>st</sup> March 1972	--	1 Member.
As on 31 <sup>st</sup> March 1973	--	11 Members.
As on 31 <sup>st</sup> March 1974	--	2 Hon. Ministers and 27 Members.
As on 31 <sup>st</sup> March 1975	--	One Hon. Minister and 5 Members.

### XXII. PAPERS PLACED ON THE TABLE OF THE HOUSE

385 papers were placed on the Table of the House, the details of which are given below:-

A. Statutory Rules and Orders	..	188
B. Reports, Notifications and other Papers	..	197
		-----
Total	..	385
		-----